

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT – IV**

24. CP(IB)-1249(MB)/2020

CORAM:

SHRI CHANDRA BHAN SINGH
MEMBER (Technical)

SMT. SUCHITRA KANUPARTHI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **15.02.2021**

NAME OF THE PARTIES: Ms Crushers
 Vs.
 Shapoorji Pallonji and Company Private
 Limited

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Suneel, Ld. Counsel for the Petitioner present. No representation on the part of the Respondent.
2. Ld. Counsel for the Petitioner submits that the matter has been amicably settled between the parties and memo of withdrawal have been sent to the court. In view of the amicable settlement the petition is dismissed and withdrawn. Consent terms have been filed and taken on record.
3. The Petition stands **withdrawn and dismissed**.

Sd/-
CHANDRA BHAN SINGH
Member (Technical)
/skd/

Sd/-
SUCHITRA KANUPARTHI
Member (Judicial)